

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 15th October, 2020

S.O 314 -Whereas, on 01-5-2020 Police Srinagar arrested one terrorist namely Mohsin Yousuf Hurra S/O Mohammad Yosuf Hurra R/O Gulbugh Ratnipora affiliated with HM outfit at Centaur Hotel, Srinagar; and

2. Whereas, Case FIR No. 50/2020 U/S 18,20 ULA (P) Act, came to be registered in Police Station Nishat and investigation was set into motion; and

3. Whereas, during investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law; and

4. Whereas, during further course of investigation it was revealed that the said terrorist was in constant touch with an active terrorist of HM outfit namely Mansoor Ahmad Sofi S/O Ali Mohammad Sofi R/O Guripora Awantipora and both were conspiring to commit terrorist activities in the jurisdiction of Police Station Nishat; and

5. Whereas, during investigation the call details of the cell phone used by the accused were obtained and it was found that the accused were in contact with Pakistan based terrorists and had been in conversation with them; and

6. Whereas, the accused terrorist Mansoor Ahmad Sofi was killed in an encounter at Awantipora and his name subsequently was dropped from the case; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of accused Mohsin Yousuf Hurra S/O Mohammad Yousuf Hurra R/O Gulbugh Ratnipora, Pulwama in the commission of offences punishable Under Section 18,20 Unlawful Activities (Prevention) Act, 1967:-

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the

view that there is sufficient material and evidence available against the above mentioned accused for his prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 18,20 ULA (P) Act, in the case FIR No. 50/2020 of Police Station Nishat.

By order of the Government of Jammu & Kashmir.

Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/86/S/2020/

Dated:-15-10-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith..
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government
Home Department.